

BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL PRINCIPAL  
BENCH, NEW DELHI

Original Application No.  
543/2024

In the matter of:

Raja Muzaffar Bhat

Petitioner

V/S

MoEF

Respondents

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Answering respondents  
Through Counsel

Srinagar  
14-03-2025

  
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BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL PRINCIPAL  
BENCH, NEW DELHI

Original Application No.  
543/2024

In the matter of:

Raja Muzaffar Bhat

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IN THE MATTER OF:- Response for and on behalf of Srinagar Municipal Corporation in the above titled OA no. 543/2024 in terms of the order dated 12.12.2024.

MAY IT PLEASE YOUR LORDSHIPS:-

The respondent Corporation herein humbly submit as under:

1. That it is submitted that the above titled Original Application which is pending before this Hon'ble Tribunal deals with the issue of improper waste management within the limits of the Srinagar Municipal Corporation. In this regard it is submitted that the averments made in the Original Application are exaggerated and do not represent the actual state of affairs of waste management within the limits of the Srinagar Municipal Corporation. In this regard the respondent Corporation submits that the instant response is in the form of the Action Plan as developed by the Srinagar Municipal Corporation for the effective management of Solid Waste within its municipal limits.

2. That it is respectfully submitted that order dated 12.12.2024 passed in **Original Application No. 543/2024** the operative

provision whereof reads as under:-

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Commissioner  
Srinagar Municipal Corporation

*The Commissioner, Srinagar Municipal Corporation appeared virtually through VC and*

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*indicated steps being taken by the Municipal Corporation. He indicated that waste to energy plant which was supposed to be established could not be taken up due to the failure of the developer. Based on the response given by the Commissioner, we are of the opinion that no positive steps to address the solid waste, the leachate issue, or the sewage problem are being taken by the authorities. The effluent discharge is directly entering the streams and the river. Hence, there is complete violation of MSW rules, including the Water (Prevention and Control of Pollution) Act 1974. The Member Secretary, JKPC, also appeared virtually and assured that he would also take action against the violations*

*Taking into consideration the seriousness of the issue, the Commissioner, Srinagar Municipal Corporation is directed to provide a time-bound action plan to mitigate the situation on a mission mode. Further, JKPC is hereby directed to initiate action against the violations.*

*A report by the Commissioner, Srinagar Municipal Corporation and Member Secretary, JKPC shall be submitted at least one week before the next date of hearing.*

3. That in compliance to the aforesaid directions of the Hon'ble Court, an action plan for solid waste management in Srinagar stands received by the office which is annexed herewith as **Annexure-I**.
4. That it is respectfully submitted that the time-bound action plan for solid waste management in Srinagar in response to the directions of the Hon'ble National Green Tribunal compliance report details the Solid Waste Management (SWM) Action Plan developed by Srinagar Municipal Corporation (SMC) to address critical issues related to legacy waste remediation at the Achan dumpsite and the functionalization of existing and proposed waste processing facilities. The objective of the plan is to ensure 100% scientific processing of municipal solid waste by 2026 in alignment with the Solid Waste Management (SWM) Rules, 2016, and the guidelines of Swachh Bharat Mission 2.0 (SBM 2.0). The report provides an in-depth analysis of the current situation, ongoing and planned projects, and the actions taken to overcome challenges, particularly following the failure of the Waste-to-Energy (WtE) plant.
5. That it is respectfully submitted that in compliance with the Hon'ble National Green Tribunal (NGT) order in Original Application No. 543/2024 regarding unscientific dumping of municipal solid waste, bio-medical waste, and plastic waste at the

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Commissioner  
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Achan landfill site, the Srinagar Municipal Corporation (SMC) has formulated a structured and time-bound action plan. The matter was heard on 12.12.2024 before the Principal Bench of the Hon'ble NGT,

6. That it is respectfully submitted that the Tribunal directed the SMC to submit a comprehensive action plan to ensure full compliance with the SWM Rules, 2016, and address the issues of unscientific waste disposal, leachate treatment, and environmental degradation at Achan landfill.

### Current Scenario and Challenges

Parameter	Details
Total Waste Generation (2024)	550-600 TPD
Projected Waste Generation (2028)	918.04 TPD
Existing Processing Capacity	150 TPD (50 TPD composting, 100 TPD MRF)
Legacy Waste at Achan	11 lakh MT

### Detailed Time-Bound Action Plan:

The detailed time-bound action plan is as follows:

### Phase-wise Implementation Plan

Commissioner  
Srinagar Municipal Corporation

### Phase 1: Immediate Actions (0-6 Months: January - June 2025)

Action	Status
Leachate Treatment	Operationalized leachate treatment plant
Odour and Dust Control	Regular application of anti-odour chemicals and bio-enzymes

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<b>Green Buffer Zone</b>	Plantation of 3,200 trees
<b>Fumigation and Dust Control</b>	Regular fumigation and water sprinkling
<b>Community Engagement</b>	Strengthened grievance redressal mechanisms
<b>Bio-Mining of Legacy Waste</b>	The tender is in its final stage and is expected to be awarded by this month, with execution set to begin in April 2025.
<b>C&amp;D Waste Processing</b>	The tender is under evaluation and is expected to be awarded to be in April 2025.

**Phase 2: Short-Term Plan (6-12 Months: July – December 2025)**

<b>Action</b>	<b>Status</b>
<b>Expansion of Composting Capacity</b>	Increase from 50 TPD to 150 TPD
<b>MRF Expansion</b>	Increase from 100 TPD to 250 TPD
<b>Garbage Transfer Stations (GTS)</b>	Work will commence on the operationalization of three new Garbage Transfer Stations (GTS)
<b>Leachate and Air Quality Monitoring</b>	Strengthened monitoring controls
<b>Construction of 125 TPD C&amp;D Facility</b>	Post tender award execution begins
<b>Tendering for Major Waste Facilities</b>	Tendering for CBG Plant, RDF Plant, and expanded MRF facility

**Phase 3: Medium-Term Plan (12-24 Months: January 2026 – December 2026)**

<b>Action</b>	<b>Status</b>
<b>Bio-Mining of Legacy Waste</b>	5 lakh MT targeted for processing by December 2026
<b>Refuse-Derived Fuel (RDF) Plant</b>	300 TPD RDF plant under construction
<b>Compressed Bio-Gas (CBG) Plant</b>	459 TPD CBG facility under construction

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Commissioner  
Srinagar Municipal Corporation

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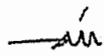
<b>MRF Expansion Completion</b>	Processing capacity increased to 459 TPD
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**Phase 4: Long-Term Plan (24-36 Months: January 2027 – March 2027)**

Action	Status
<b>100% Scientific Waste Processing</b>	Elimination of landfill dependency
<b>Finalization of Bio-Mining</b>	Full-scale remediation and land reclamation at Achan
<b>Green Buffer Zone Expansion</b>	Additional 10,000 trees planted
<b>Operationalization of RDF, CBG, and MRF Plants</b>	Full functionality achieved by March 2027

**Monitoring, Compliance & Reporting**

Monitoring Activity	Frequency	Responsible Authority
<b>Monthly Progress Reports</b>	Submitted by SMC and JKPC	SMC Commissioner
<b>Quarterly Review Meetings</b>	Conducted with NGT and regulatory agencies	JKPC Member Secretary
<b>Public Dashboard</b>	Real-time tracking of progress	SMC IT Department
<b>Environmental Audits</b>	Regular assessments for SWM compliance	JKPC Environmental Monitoring Unit

  
 Commissioner  
 Srinagar Municipal Corporation

7. That it is submitted that this action plan presents a structured roadmap for achieving 100% scientific waste processing in Srinagar by March 2027. Through systematic implementation of short-term and long-term strategies, SMC aims to mitigate environmental risks, enhance waste management infrastructure, and ensure regulatory compliance. The financial planning ensures that each phase is adequately funded and executed in a

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timely manner. Ongoing monitoring and compliance mechanisms will ensure transparency, efficiency, and accountability in solid waste management efforts.

8. That it is submitted that while the failure of the Waste-to-Energy project was a setback for the city's solid waste management efforts, SMC has responded with a robust action plan that leverages alternative waste processing technologies and infrastructure development under SBM 2.0 and CITIIS 2.0. It is submitted that legacy waste remediation, coupled with the proposed expansion of waste processing capacity, will ensure that Srinagar achieves 100% scientific processing of its waste by 2026. In this regard the respondent Corporation will try to ensure timely project execution, stakeholder engagement, and enforcement of SWM rules, which it is humbly submitted will be key to achieving the city's waste management goals.
9. That the respondent Corporation craves the leave of this Hon'ble Tribunal to supplement the instant response with compliance / status reports as and when required or directed by this Hon'ble Tribunal.
10. That the instant response is supported by a duly sworn affidavit.

  
Commissioner  
Srinagar Municipal Corporation

Respondent Corporation  
through Counsel

Srinagar  
\_\_\_/03/2025

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**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL PRINCIPAL BENCH, NEW DELHI**

**Original Application No.  
543/2024**

**In the matter of:**

**Raja Muzaffar Bhat**

**Petitioner**

**V/S**

**MoEF**

**Respondents**

**IN THE MATTER OF: Affidavit in support of the response.**

I, Owais Ahmad, presently posted as Commissioner, Srinagar Municipal Corporation do hereby solemnly affirm and declare on Oath as under:-

1. That the enclosed response has been drafted at my instance, as such, I am conversant with the facts as set out in the enclosed response.
2. That whatever has been stated in the enclosed application are true and correct, and based on the official record perused by me, and nothing has been concealed therein.



*[Signature]*  
 Depo Commissioner  
 Srinagar Municipal Corporation

**Verification:**

Verified that the averments made in this affidavit are true and correct to the best of my knowledge and belief and nothing has been concealed herein above.

*[Signature]*  
**MUZAFFAR AHMAD SHAH**  
**NOTARY PUBLIC**  
 LIC. NO. 481  
 APP. J&K GOVT. (U.T.)

*[Signature]*  
 Depo Commissioner  
 Srinagar Municipal Corporation



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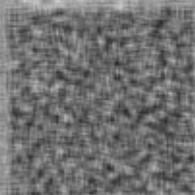
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